

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:148

ANSWERED ON:24.02.2015

NOC TO NEW INDUSTRIAL PROJECTS

Chavan Shri Ashok Shankarrao;Kirtikar Shri Gajanan Chandrakant;Paswan Shri Chirag;Shinde Dr. Shrikant Eknath;Singh Shri Kunwar Haribansh

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the new industrial projects are hit due to delay in getting No Objection Certificate from State Pollution Control Boards for getting electricity connection and if so, the details thereof;
- (b) whether the Government has asked all the State Pollution Control Boards to revisit the mandatory requirement of No Objection Certificate for such projects for improving 'ease of doing business';
- (c) if so, the details thereof and the response of the State Pollution Control Boards in this regard; and
- (d) the other steps taken/being taken by the Government for speedy clearance of other environmental hurdles for setting up of new industrial projects in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) Yes Sir, it has been brought to the notice of the Ministry of Environment, Forests & Climate Change that many of the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) have made it compulsory to obtain the 'Consent to Establish' (CTE) certificate as pre-requisite for getting the industrial electricity connection for establishment of the new industries / projects. Further, this requirement of CTE certificate varies from State to State with regards to submission / processing of application & grant / release of the electricity connection. As a result, establishment of upcoming projects and overall industrial development in the concerned State is adversely affected.

(b) to (d) Central Pollution Control Board (CPCB) has issued an advisory to all SPCBs/PCCs regarding State Level Policy on Mandatory requirement of 'Consent to Establish' for New Industrial Electricity Connections on 23.12.2014. CPCB has advised that the requirement of No Objection Certificate / Consent to Establish by the concerned SPCBs/PCCs for release of industrial electricity connection to the new industry is not based on any guidelines / directions of CPCB. Such provisions have been made by the concerned State Government at their own level. Since in some of the states, the pre-requisite of CTE certificate for release of electricity connection doesn't exist, other States/Union Territories may consider revisiting their provisions in this regard for improving 'ease of doing business'. In this regard, no response from SPCBs/PCCs has been received in the Ministry.